

FIR No. 312/19  
PS MUNDKA

28.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Fresh chargesheet has been filed. It be checked and registered.

Present : Ld. APP for the State through VC.

Accused in person.

Complainant in person.

IO in person.

**Court is convened physically in view of the circular dated 30.08.2020.**

Charge sheet perused.

I take cognizance of the offence.

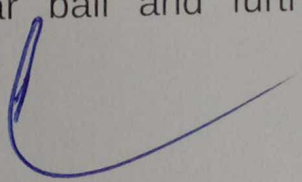
Prima facie there is sufficient material available on record to summon the accused.

Copy of chargesheet and documents supplied to accused against acknowledgement.

At this stage, parties seek time to explore the possibility of settlement.

Heard. Allowed.

Put up for scrutiny of documents, regular bail and further proceedings on 03.02.2021.



(Babita Puniya)  
MM-06/W/Delhi  
28.09.2020

FIR No. 200/15  
PS Hari Nagar  
New No. 460/18

28.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

File taken up today on an application moved on behalf accused.

Present : Ld. APP for the State through VC.


Ld. Counsel for accused.

**Court is convened physically in view of the circular dated 30.08.2020.**

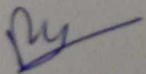
Application perused.

It is clarified that this court has no objection if the driving license of accused Babu Ram is renewed as per rules.

Application stands disposed of. Dasti.



(Babita Puniya)  
MM-06/W/Delhi  
28.09.2020



28.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

Accused Karamveer with counsel.

**Court is convened physically in view of the circular dated 30.08.2020.**

As per report of Ahlmad, file is not traceable. He seeks some time to trace the same.

Heard. Request allowed.

He is directed to trace the file at the earliest and put up the same on the NDOH.


An application seeking release of jamatalashi articles has been moved on behalf of accused Karamveer.

Reply not received despite several opportunities given to the IO.

Let the jamatalashi articles be released to the applicant/accused as per personal search memo and as per rules.

Application stands disposed of. Copy dasti.

Put up for further proceedings on 09.11.2020.

  
(Babita Puniya)  
MM-06/W/Delhi  
28.09.2020

FIR No. 126/20  
PS MUNDKA  
U/s 188 IPC

28.09.2020.

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

Applicant in person.

**Court is convened physically in view of the circular dated 30.08.2020.**

Vide this order, I shall decide the application filed on behalf of the applicant seeking release of **vehicle bearing no. DL12-SF-9213** on Superdari.

Reply filed and perused. As per reply, vehicle belongs to the injured and he has no objection, if the vehicle is released to the registered owner/rightful owner.

Heard. Applications perused.

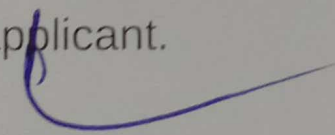
Having considered all the relevant inputs and having taken note of the decision of the **Hon'ble Supreme Court in Sunderbhai Ambalal Desai V. State of Gujarat** (A.I.R.2003 S.C.638) and **Manjeet Singh Vs. State**, I am satisfied that this will be an eminently fit case where the case property i.e. **vehicle bearing no. DL12-SF-9213** can be released to the applicant/registered owner/rightful owner, subject to execution of security bonds. Accordingly, let vehicle be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; a security bond etc.

The photographs of the vehicle should be attested by the IO and countersigned by the complainant, accused, if any, as well as by the person to whom the custody is handed over.

The panchnama/photographs/ valuation report etc. be filed along with the charge-sheet. IO is also directed to follow the necessary safeguards insisted in **Sunderbhai Ambalal Desai Vs. State of Gujarat & Manjeet Singh Vs. State.**

The application stands disposed of accordingly.

Copy of this order be given dasti to the applicant.



(Babita Puniya)  
MM-06/W/Delhi  
28.09.2020

FIR No. 12103/2020

PS MUNDKA

U/s 356/379/411/34 IPC

State Vs. Vishal

28.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

Sh. Sanni Garg, Id. Remand Advocate for accused.

**Court is convened physically in view of the circular dated 30.08.2020.**

Reply filed by the IO perused.

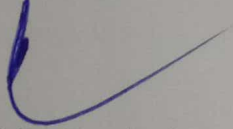
Vide this order, I shall decide the bail application filed on behalf of applicant/accused Vishal filed u/s 437 Cr.P.C.

It is submitted by the Id. Counsel for the applicant that he is in judicial custody since 14.07.2020; recovery has already been effected and that he is no more required for custodial interrogation. He further submitted that accused has been falsely implicated in this case as such he be released on bail.

Per contra, bail application is vehemently opposed by the Id. APP for the State. He submitted that the applicant has a criminal proclivity and number of cases are pending against him. He also drew the attention of this court to the list of previous involvements filed along with the reply. ~~Further, accused has refused to participate in TIP proceedings.~~ He submitted that the applicant does not deserve concession of regular bail and if, bail is granted to him at this stage, he may indulge in similar activities.

Heard. Reply perused.

Having heard the parties and on perusal of the reply, I find that the antecedents of the applicant/accused are such which disentitle him to the concession of regular bail at this stage. Accordingly, this bail application is dismissed.

  
(Babita Puniya)  
MM-06/West/Delhi  
28.09.2020

28.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

Applicant in person.

**Court is convened physically in view of the circular dated 30.08.2020.**

Vide this order, I shall decide the application filed on behalf of the applicant seeking release of **vehicle bearing no. DL4S-BS-4695** on Superdari.

Reply filed and perused. As per reply, vehicle belongs to the injured and he has no objection, if the vehicle is released to the registered owner/rightful owner.

Heard. Applications perused.

Having considered all the relevant inputs and having taken note of the decision of the **Hon'ble Supreme Court in Sunderbhai Ambalal Desai V. State of Gujarat** (A.I.R.2003 S.C.638) and **Manjeet Singh Vs. State**, I am satisfied that this will be an eminently fit case where the case property i.e. **vehicle bearing no. DL4S-BS-4695** can be released to the applicant/registered owner/rightful owner, subject to execution of security bonds. Accordingly, let vehicle be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; a security bond etc.

The photographs of the vehicle should be attested by the IO and countersigned by the complainant, accused, if any, as well as by the person to whom the custody is handed over.

The panchnama/photographs/ valuation report etc. be filed along with the charge-sheet. IO is also directed to follow the necessary safeguards insisted in **Sunderbhai Ambalal Desai Vs. State of Gujarat & Manjeet Singh Vs. State.**

However, the rightful owner/registered owner is directed not to dispose of the vehicle without prior permission of the court.

The applications stand disposed of accordingly.

Copy of this order be given dasti to the applicant.

(Babita Puniya)  
MM-06/W/Delhi  
28.09.2020



FIR No. 319/2020

PS MUNDKA

U/s 356/379/411/34 IPC

State Vs. Vishal

28.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

Sh. Sanni Garg, Id. Remand Advocate for accused.

**Court is convened physically in view of the circular dated 30.08.2020.**

Reply filed by the IO perused.

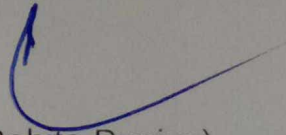
Vide this order, I shall decide the bail application filed on behalf of applicant/accused Vishal filed u/s 437 Cr.P.C.

It is submitted by the Id. Counsel for the applicant that he is in judicial custody since 14.07.2020; recovery has already been effected and that he is no more required for custodial interrogation. He further submitted that accused has been falsely implicated in this case as such he be released on bail.

Per contra, bail application is vehemently opposed by the Id. APP for the State. He submitted that the applicant has a criminal proclivity and number of cases are pending against him. He also drew the attention of this court to the list of previous involvements filed along with the reply. Further, accused has refused to participate in TIP proceedings. He submitted that the applicant does not deserve concession of regular bail and if, bail is granted to him at this stage, he may indulge in similar activities.

Heard. Reply perused.

Having heard the parties and on perusal of the reply, I find that the antecedents of the applicant/accused are such which disentitle him to the concession of regular bail at this stage. Accordingly, this bail application is dismissed.

  
(Babita Puniya)  
MM-06/West/Delhi  
28.09.2020

FIR No. 307/2020  
PS MUNDKA  
U/s 356/379/411/34 IPC  
State Vs. Vishal  
28.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

Sh. Sanni Garg, Id. Remand Advocate for accused.

**Court is convened physically in view of the circular dated 30.08.2020.**

Reply filed by the IO perused.

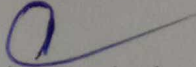
Vide this order, I shall decide the bail application filed on behalf of applicant/accused Vishal filed u/s 437 Cr.P.C.

It is submitted by the Id. Counsel for the applicant that he is in judicial custody since 14.07.2020; recovery has already been effected and that he is no more required for custodial interrogation. He further submitted that accused has been falsely implicated in this case as such he be released on bail.

Per contra, bail application is vehemently opposed by the Id. APP for the State. He submitted that the applicant has a criminal proclivity and number of cases are pending against him. He also drew the attention of this court to the list of previous involvements filed along with the reply. Further, accused has refused to participate in TIP proceedings. He submitted that the applicant does not deserve concession of regular bail and if, bail is granted to him at this stage, he may indulge in similar activities.

Heard. Reply perused.

Having heard the parties and on perusal of the reply, I find that the antecedents of the applicant/accused are such which disentitle him to the concession of regular bail at this stage. Accordingly, this bail application is dismissed.

  
(Babita Puniya)  
MM-06/West/Delhi  
28.09.2020

**Amit Bhatt Vs. Shalini Rana & Ors.**

PS Hari Nagar

28.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

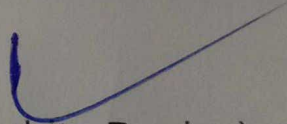
Fresh complaint u/s 156(3) Cr.P.C. filed. It be checked and registered.

Present : Ld. Counsel for the complainant.

**Court is convened physically in view of the circular dated 30.08.2020.**

File perused.

Put up for consideration on 12.10.2020.

  
(Babita Puniya)  
MM-06/W/Delhi  
28.09.2020

FIR No. 400/12  
PS Hari Nagar  
New No. 67679/16

28.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

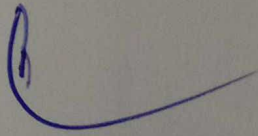
Present : Ld. APP for the State through VC.

None for accused.

**Court is convened physically in view of the circular dated 30.08.2020.**

File perused.

Perusal of file reveals that matter is at the stage of PE, therefore, put up for the same on 03.02.2021 in view of the above-mentioned office order issued by the Hon'ble High Court of Delhi.

  
(Babita Puniya)  
MM-06/W/Delhi  
28.09.2020

FIR No. 189/11  
PS MUNDKA  
New No. 65217/16

28.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

None for accused.

**Court is convened physically in view of the circular dated 30.08.2020.**

File perused.

Perusal of file reveals that matter is at the stage of PE, therefore, put up for the same on 03.02.2021 in view of the above-mentioned office order issued by the Hon'ble High Court of Delhi.

(Babita Puniya)  
MM-06/W/Delhi  
28.09.2020

FIR No. 20/16  
PS **MUNDKA**  
New No. 73307/16

28.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

Accused not produced from Jhajjar jail.

Sh. S.C. Verma, LAC for accused.

**Court is convened physically in view of the circular dated 30.08.2020.**

File perused.

Jail superintendent concerned is directed to produce the accused through VC on 12.10.2020.

(Babita Puniya)  
MM-06/W/Delhi  
28.09.2020

FIR No. 187/19  
PS MUNDKA  
New No. 7562/19

28.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

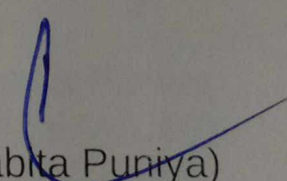
Present : Ld. APP for the State through VC.

None for accused persons.

**Court is convened physically in view of the circular dated 30.08.2020.**

File perused.

Perusal of file reveals that matter is at the stage of PE, therefore, put up for the same on 03.02.2021 in view of the above-mentioned office order issued by the Hon'ble High Court of Delhi.

  
(Babita Puniya)  
MM-06/W/Delhi  
28.09.2020

FIR No. 235/16  
PS MUNDKA  
New No. 75618/16

28.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

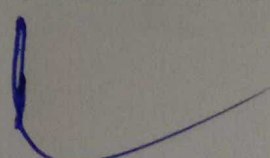
Present : Ld. APP for the State through VC.

None for accused.

**Court is convened physically in view of the circular dated 30.08.2020.**

File perused.

Perusal of file reveals that matter is at the stage of PE, therefore, put up for the same on 03.02.2021 in view of the above-mentioned office order issued by the Hon'ble High Court of Delhi.



(Babita Puniya)  
MM-06/W/Delhi  
28.09.2020



C.C. No. 119/2020  
PS Hari Nagar

28.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

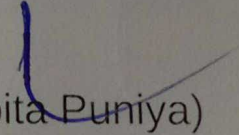
Present : Ld. Counsel for the complainant through VC.

**Court is convened physically in view of the circular dated 30.08.2020.**

ATR received.

Let copy of the same be supplied to the counsel for complainant through whatsapp/E-mail.

Put up for arguments on the application u/s 156(3) Cr.P.C. on 17.12.2020.

  
(Babita Puniya)  
MM-06/W/Delhi  
28.09.2020

C.C. No. 119/2020  
PS Hari Nagar

28.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

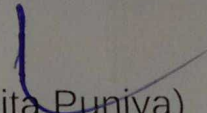
Present : Ld. Counsel for the complainant through VC.

**Court is convened physically in view of the circular dated 30.08.2020.**

ATR received.

Let copy of the same be supplied to the counsel for complainant through whatsapp/E-mail.

Put up for arguments on the application u/s 156(3) Cr.P.C. on 17.12.2020.

  
(Babita Puniya)  
MM-06/W/Delhi  
28.09.2020

FIR No. 430/2020  
PS Hari Nagar  
New No. 4670/2020

28.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

Accused Suraj and Harsimaran @ Badal produced from JC through VC.

Accused Deepak and Mahesh @ Mannu not produced from JC.

**Court is convened physically in view of the circular dated 30.08.2020.**

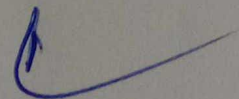
I have perused the chargesheet including the application filed u/s 195 Cr.P.C.

I take cognizance of the offence.

Prima facie there is sufficient material available on record to summon the accused persons.

Let copy of chargesheet and documents be supplied to the accused persons through the jail superintendent concerned.

Jail superintendent concerned is directed to produce all the accused persons through VC on 12.10.2020.



(Babita Puniya)  
MM-06/W/Delhi  
28.09.2020

FIR No. 299/2020  
PS Hari Nagar  
New No. 5110/2020

28.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

Accused persons are stated to be in JC.

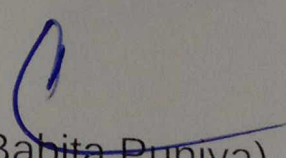
**Court is convened physically in view of the circular dated 30.08.2020.**

File perused.

Certain clarifications are required from the IO regarding complaint u/s 195 Cr.P.C.

IO to join the proceedings through VC on 07.10.2020.

Jail superintendent concerned is directed to produce all the accused persons through VC on the said date.

  
(Babita Puniya)  
MM-06/W/Delhi  
28.09.2020

FIR No. 129/2020  
PS Hari Nagar

28.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Fresh chargesheet received from the court of Ld. DMM. It be checked and registered.

Present : Ld. APP for the State through VC.

Accused not produced from JC.

**Court is convened physically in view of the circular dated 30.08.2020.**

Process not issued by the Ahlmad.

Let an explanation be called from the Ahlmad in this regard.

Jail superintendent concerned is directed to produce the accused on 12.10.2020. Complainant/owner of stolen property be also summoned for the said date.

(Babita Puniya)  
MM-06/W/Delhi  
28.09.2020

**Hardeep Singh Bedi Vs. Santokh Singh & Ors.**

**PS Hari Nagar**

28.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Fresh complaint u/s 156(3) filed. It be checked and registered.

Present : Ld. counsel for complainant through VC.

**Court is convened physically in view of the circular dated 30.08.2020.**

File perused.

Let ATR be called from the SHO concerned on the following points:-

a) If the complaint filed by the complaint discloses commission of cognizable offence? If yes?

b) why the FIR has not been registered till date?

Put up for further proceedings on 01.12.2020.

(Babita Puniya)  
MM-06/W/Delhi  
28.09.2020

FIR No. 376/19  
PS Hari Nagar

28.09.2020

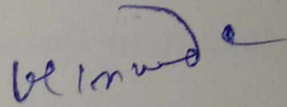
Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Fresh untrace report filed. It be checked and registered.

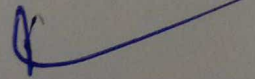
Present : Ld. APP for the State through VC.

**Court is convened physically in view of the circular dated 30.08.2020.**

File perused.



Let court notice to the complainant/owner of stolen property as well as the IO for 21.02.2020.



(Babita Puniya)  
MM-06/W/Delhi  
28.09.2020

FIR No. 107/07  
PS Hari Nagar  
New No. 60035/16

28.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

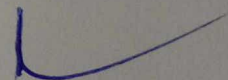
None for complainant.

**Court is convened physically in view of the circular dated 30.08.2020.**

File perused.

Issue court notice to the complainant as well as his counsel for the next date.

Put up for arguments on the protest petition on 20.11.2020.



(Babita Puniya)  
MM-06/W/Delhi  
28.09.2020



FIR No. 208/18  
PS MUNDKA  
New No. 4564/18

28.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

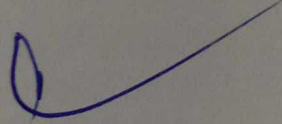
None for accused.

**Court is convened physically in view of the circular dated 30.08.2020.**

File perused.

Process not issued by the Ahlmad.

Issue fresh process to the accused as well as to his counsel in terms of previous order for 18.10.2020.



(Babita Puniya)  
MM-06/W/Delhi  
28.09.2020

FIR No. 167/19  
PS Hari Nagar  
New No. 5631/19

28.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

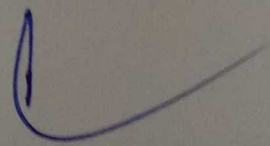
None for accused.

**Court is convened physically in view of the circular dated 30.08.2020.**

File perused.

Issue summons to accused for 19.10.2020.

(Babita Puniya)  
MM-06/W/Delhi  
28.09.2020



FIR No. 99/2020  
PS MUNDKA  
New No. 3303/20

28.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

Accused persons are stated to be in JC but not produced today.

IO through VC.

**Court is convened physically in view of the circular dated 30.08.2020.**

File perused.

It is stated by the IO that FSL result is still awaited. IO is directed to verify the status from the concerned FSL and submit the report on 29.09.2020.

(Babita Puniya)  
MM-06/W/Delhi  
28.09.2020

FIR No. 275/2020  
PS Hari Nagar  
New No.

28.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

File received from Lok Adalat as unsettled.

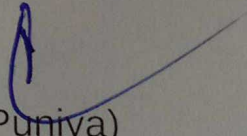
Present : Ld. APP for the State through VC.

None for accused.

**Court is convened physically in view of the circular dated 30.08.2020.**

File perused.

Let summons be issued to accused for appearance on 02.11.2020.

  
(Babita Puniya)  
MM-06/W/Delhi  
28.09.2020

FIR No. 617/03  
PS Hari Nagar  
New No. 69488/16

28.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

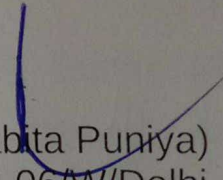
Present : Ld. APP for the State through VC.

None for accused.

**Court is convened physically in view of the circular dated  
30.08.2020.**

File perused.

Let court notice be issued to the accused, his counsel as well to the IO for 12.11.2020.

  
(Babita Puniya)  
MM-06/W/Delhi  
28.09.2020

FIR No. 419/2020  
PS Hari Nagar  
New No. 3041/2020

28.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

File taken up today on receipt of intimation of death of accused from the office of Jail Superintendent CJ-1.

Present : Ld. APP for the State through VC.

None for accused.

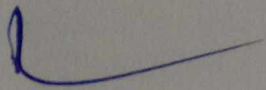
**Court is convened physically in view of the circular dated 30.08.2020.**

Report perused.

It is submitted that accused Sikander @ Sunny Dogra was attacked by some inmates and due to which he got expired. An FIR no. 0556/20 has been registered in this regard and copy of the same has been filed on record.

In view of the same, proceedings qua accused Sikander @ Sunny Dogra stands abated.

File be consigned to record room after due compliance.

  
(Babita Puniya)  
MM-06/W/Delhi  
28.09.2020

FIR No. 104/16  
PS Hari Nagar  
U/s 104/16  
State Vs. Rakesh

28.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

This is an application u/s 437 Cr.P.C. moved on behalf of accused Rakesh.

Present : Ld. APP for the State through VC.

Sh. Manak Chand, Id. Counsel for accused.

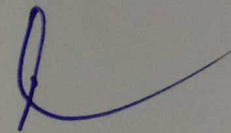
**Court is convened physically in view of the circular dated 30.08.2020.**

Reply received to the bail application perused.

Copy supplied.

During course of arguments, it is submitted that the accused is willing to settle the matter without prejudice to his rights.

Let notice be issued to the complainant through IO to either appear in person or join the proceedings through VC on 01.10.2020.



(Babita Puniya)  
MM-06/W/Delhi  
28.09.2020

FIR No. 107/07  
PS Hari Nagar  
New No. 60035/16

28.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

File taken up again on the request of Id. Counsel for complainant.

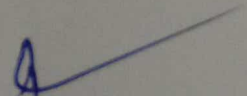
Present : Ld.APP for the State through VC.

Sh. Pawan Kumar, Ld. Counsel for the complainant.

**Court is convened physically in view of the circular dated 30.08.2020.**

Ld. Counsel has filed written submissions. Be taken on record.

Put up for consideration on the protest petition on the date fixed.



(Babita Puniya)  
MM-06/W/Delhi  
28.09.2020



FIR No. 013371/19  
PS MUNDKA  
U/s 379/411 IPC  
State Vs. Fahim  
28.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.  
Sh. P.K. Garg, Ld. counsel for accused.

**Court is convened physically in view of the circular dated 30.08.2020.**

Vide this order, I shall decide the bail application filed on behalf of applicant/accused Fahim filed u/s 437 Cr.P.C.

It is submitted by the Id. Counsel for the applicant that he is in judicial custody since 13.08.2020; recovery has already been effected and that he is no more required for custodial interrogation. He further submitted that accused has been falsely implicated in this case as such he be released on bail.

Per contra, bail application is vehemently opposed by the Id. APP for the State. He submitted that the applicant has a criminal proclivity and number of cases are pending against him. He also drew the attention of this court to the list of previous involvements filed along with the reply. He submitted that the applicant does not deserve concession of regular bail and if, bail is granted to him at this stage, he may indulge in similar activities.

Heard. Reply perused.

Having heard the parties and on perusal of the reply, I find that the antecedents of the applicant/accused are such which disentitle him to the concession of regular bail at this stage. Accordingly, this bail application is dismissed.

(Babita Puniya)  
MM-06/West/Delhi  
28.09.2020

FIR No. 376/19  
PS Hari Nagar

28.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Fresh untrace report filed. It be checked and registered.

Present : Ld. APP for the State through VC.

**Court is convened physically in view of the circular dated 30.08.2020.**

File perused.

*be imvda*

Let court notice to the complainant/owner of stolen property as

well as the IO for 21.02.2020.

*[Signature]*

(Babita Puniya)  
MM-06/W/Delhi  
28.09.2020

FIR No. 160/19  
PS MUNDKA

28.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Fresh charge sheet filed. It be checked and registered.

Present : Ld. APP for the State through VC.

Accused Vinod is absconder.

IO in person.

Court is convened physically in view of the circular dated 30.08.2020.

Charge sheet perused.

I take cognizance of the offence.

File perused.

As accused has absconded & there is no immediate prospect of arrest him, let matter be listed for PE U/S 299 Cr.P.C. on 03.02.2020.

(Babita Puniya)  
MM-06/W/Delhi  
28.09.2020

FIR No. 346/2020  
PS MUNDKA  
U/s 392/394/34 IPC  
State Vs. Pradeep @ Bholu  
28.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

Sh. Sanni Garg, Id. Remand Advocate for accused.

**Court is convened physically in view of the circular dated 30.08.2020.**

Reply filed by the IO perused.

Vide this order, I shall decide the bail application filed on behalf of applicant/accused Pradeep @ Bholu filed u/s 437 Cr.P.C.

It is submitted by the Id. Counsel for the applicant that he is in judicial custody since 22.07.2020 and that he is no more required for custodial interrogation. He further submitted that accused has been falsely implicated in this case as such he be released on bail.

Per contra, bail application is vehemently opposed by the Id. APP for the State. He submits that bail application of accused has already been dismissed by the Ld. Sessions Court. He submitted that the applicant does not deserve concession of regular bail and if, bail is granted to him at this stage, he may indulge in similar activities.

Heard. Reply perused.

Considering the serious allegations levelled against the applicant/accused, I find that the antecedents of the applicant/accused are such which disentitle him to the concession of regular bail at this stage. Accordingly, his bail application is dismissed.

(Babita Puniya)  
MM-06/West/Delhi  
28.09.2020

**Smt. Devender Kaur & Anr. Vs. Gurpreet Singh & Anr.**

**PS Hari Nagar**

28.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Fresh complaint u/s 156(3) filed. It be checked and registered.

Present : None for complainant.

**Court is convened physically in view of the circular dated 30.08.2020.**

File perused.

Perusal of file reveals that the present complaint was marked to the undersigned by the Ld. CMM for 14.09.2020. However, same was not put up by the Ahlmad before the undersigned on that day. Let an explanation be called from the Ahlmad in this regard.

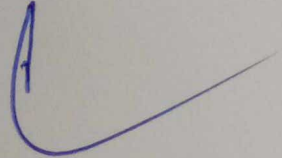
Heard.

Let ATR be called from the SHO concerned on the following points:-

a) If the complaint filed by the complaint discloses commission of cognizable offence? If yes?

b) why the FIR has not been registered till date?

Put up for further proceedings on 03.02.2020.

  
(Babita Puniya)  
MM-06/W/Delhi  
28.09.2020

FIR No. 385/15  
PS **MUNDKA**  
New No. 6031/18

28.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

Ms. Anchal Budhiraja, Id. Counsel for the complainant through VC.

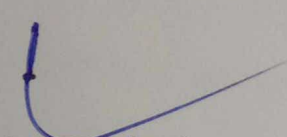
**Court is convened physically in view of the circular dated 30.08.2020.**

File perused.

It is stated by the counsel that the matter has already been settled. However, the complainant could not appear as he is unwell.

Heard.

At request, put up for withdrawal of protest petition on 19.10.2020.

  
(Babita Puniya)  
MM-06/W/Delhi  
28.09.2020

FIR No. 198/19  
PS MUNDKA

28.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded. Fresh charge sheet filed. It be checked and registered.

Present : Ld. APP for the State through VC.

Accused Rohit @ Mandeep is stated to be on police bail.

IO in person.

**Court is convened physically in view of the circular dated 30.08.2020.**

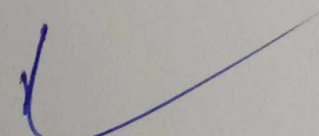
Charge sheet perused.

Perusal of file reveals that driver of the offending vehicle is sent to face the trial punishable u/s 279/338/468/471 IPC and Section 3/181 M.V. Act. However, the chargesheet is silent qua the registered owner of the offending vehicle.

At this stage, IO seeks some time to file supplementary challan against the accused (owner of the vehicle).

Heard. Allowed.

Put up for further proceedings on 05.10.2020.

  
(Babita Puniya)  
MM-06/W/Delhi  
28.09.2020

FIR No. 504/16  
PS Hari Nagar  
New No.

28.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

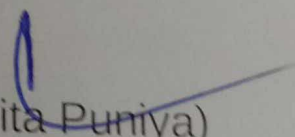
None for accused persons.

**Court is convened physically in view of the circular dated 30.08.2020.**

File perused.

No adverse order is being passed in the interest of justice.

Put up for further proceedings on 03.02.2020.

  
(Babita Puniya)  
MM-06/W/Delhi  
28.09.2020



C.C. No. 2230/20  
PS Hari Nagar

28.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Sh. Vishal Arun Mishra, Id. Counsel for the complainant through VC.

**Court is convened physically in view of the circular dated 30.08.2020.**

File perused.

At request, put up for arguments on the application u/s 156(3)

.P.C. on 03.02.2021.

(Babita Puniya)  
MM-06/W/Delhi  
28.09.2020

FIR No. 198/19  
PS MUNDKA

28.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded. Fresh charge sheet filed. It be checked and registered.

Present : Ld. APP for the State through VC.

Accused Rohit @ Mandeep is stated to be on police bail.

IO in person.

**Court is convened physically in view of the circular dated 30.08.2020.**

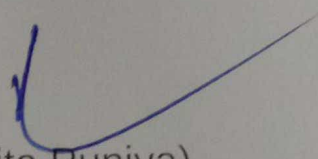
Charge sheet perused.

Perusal of file reveals that driver of the offending vehicle is sent to face the trial punishable u/s 279/338/468/471 IPC and Section 3/181 M.V. Act. However, the chargesheet is silent qua the registered owner of the offending vehicle.

At this stage, IO seeks some time to file supplementary challan against the accused (owner of the vehicle).

Heard. Allowed.

Put up for further proceedings on 05.10.2020.

  
(Babita Puniya)  
MM-06/W/Delhi  
28.09.2020

FIR No. 385/15  
PS MUNDKA  
New No. 6031/18

28.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

Ms. Anchal Budhiraja, Id. Counsel for the complainant through VC.

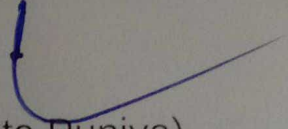
**Court is convened physically in view of the circular dated 30.08.2020.**

File perused.

It is stated by the counsel that the matter has already been settled. However, the complainant could not appear as he is unwell.

Heard.

At request, put up for withdrawal of protest petition on 19.10.2020.

  
(Babita Puniya)  
MM-06/W/Delhi  
28.09.2020

C.C. No. 781/20203746/19  
PS Hari Nagar

28.09.2020

At 2 PM

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Undersigned is also working as Duty MM.

Court is convened physically in view of the circular dated 30.08.2020.

No time left as I have to record the statements u/s 164 Cr.P.C. in the following cases:-

FIR no. 560/15, u/s 363/365 IPC, PS Mundka

FIR no. 518/20, u/s 363 IPC, PS Paschim Vihar East

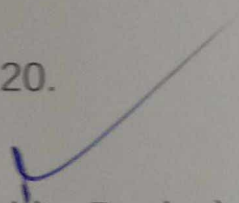
FIR No. 170/18 U/s 363 IPC PS Nihal Vihar

FIR No. 189/2020 U/s 363 IPC PS Nihal Vihar

FIR No. 939/2020 U/s 354 IPC PS Nihal Vihar

Further, I have to conduct TIP of 8 articles in case FIR no. 61/2020 PS Paschim Vihar West.

Therefore, matter is adjourned for 17.10.2020.

  
(Babita Puniya)  
MM-06/W/Delhi  
28.09.2020

FIR No. 12103/2020  
PS MUNDKA  
U/s 356/379/411/34 IPC  
State Vs. Vishal  
28.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

Sh. Sanni Garg, Id. Remand Advocate for accused.

**Court is convened physically in view of the circular dated 30.08.2020.**

Reply filed by the IO perused.

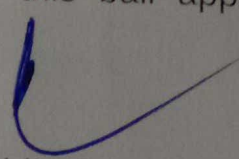
Vide this order, I shall decide the bail application filed on behalf of applicant/accused Vishal filed u/s 437 Cr.P.C.

It is submitted by the Id. Counsel for the applicant that he is in judicial custody since 14.07.2020; recovery has already been effected and that he is no more required for custodial interrogation. He further submitted that accused has been falsely implicated in this case as such he be released on bail.

Per contra, bail application is vehemently opposed by the Id. APP for the State. He submitted that the applicant has a criminal proclivity and number of cases are pending against him. He also drew the attention of this court to the list of previous involvements filed along with the reply. ~~Further, accused has refused to participate in TIP proceedings.~~ He submitted that the applicant does not deserve concession of regular bail and if, bail is granted to him at this stage, he may indulge in similar activities.

Heard. Reply perused.

Having heard the parties and on perusal of the reply, I find that the antecedents of the applicant/accused are such which disentitle him to the concession of regular bail at this stage. Accordingly, this bail application is dismissed.

  
(Babita Puniya)  
MM-06/West/Delhi  
28.09.2020